

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/01057/2018

Date of Order : 30-04-2019

Between :

P. Sarojini, Gr.'C',
Aged about 55 years,
Occ : Casual labour (Ty Status),
O/o The Commissioner,
Central Excise & Customs,
Visakhapatnam-I Commissionerate,
Visakhapatnam.Applicant

AND

1. Union of India
Rep by its Chief Commissioner,
Central Excise & Customs,
Visakhapatnam Zone,
Visakhapatnam.Respondents
2. The Commissioner,
Central Excise & Customs,
Visakhapatnam-I Commissionerate,
Visakhapatnam.Respondents

Counsel for the Applicant: Mr. K. Sudhakar Reddy

Counsel for the Respondents : Mr. A. Surender Reddy, Addl CGSC

CORAM :

THE HON'BLE MRS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs. Naini Jayaseelan, Administrative Member)

Heard Mr. K. Sudhakar Reddy, learned counsel for the applicant and
Mr. A. Surender Reddy, learned Addl Central Govt., Standing Counsel for
Respondents.

2. Mr. K. Sudhakar Reddy, learned counsel for the applicant filed copy of the order in OA.20/827/2018, dated 26.03.2019, wherein '*the Respondents were directed to consider the representation submitted by the applicants and pass appropriate orders on the issue of regularization of their service*'. *In view of the fact that those who were given the Temporary Status subsequent to the applicant were regularized, it appears that the applicant is also entitled for regularization of her services.* The applicant's counsel stated that the present case is similar to the above OA and the same orders can be issued in present OA.

3. Mr. A. Surender Reddy, learned Addl Central Govt., Standing Counsel for Respondents has no objection to the applicant filing a fresh representation to reconsider her case as per orders passed in the above mentioned OA.

4. In view of the above, the applicant is hereby directed to submit a fresh detailed representation within a period of 15 days to the Respondent No.1 to consider her case and the same may be considered within a period of eight weeks from the date of receipt of a copy of this order. The Respondents to consider the representation and pass a reasoned speaking order.

4. The O.A disposed of accordingly with the above directions. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER
Dated : 30th April, 2019.
Dictated in Open Court.

